

(14)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
O.A. No.254 of 1989

This 7th day of April, 1994

Hon'ble Mr. Justice S.K. Dhaon, Vice Chairman (J)  
Hon'ble Mr. B.K. Singh, Member (A)

Aslamayaz M. Khan,  
E/5, Officers' Rest House,  
Near Madavasi Temple,  
Maninagar (East),  
Ahmedabad - 380 008

.....

Applicant

By Advocate: Shri K.B.S. Rajan

VERSUS

1. The Central Administrative Tribunal  
Ahmedabad Bench, through  
Deputy Registrar,  
B.D. Patel House,  
Near Sardar Patel Colony,  
Navjivan Post,  
Ahmedabad - 380 014

2. Union of India, through  
the Secretary,  
Ministry of Law & Company Affairs,  
New Delhi.

.....

Respondents

By Advocate: Shri N.S. Mehta

83

Contd.....2/

ORDER (Oral)  
(By Hon'ble Mr. Justice S.K. Dhaon, VC(J))

On 15.1.1987 the Deputy Registrar of Ahmedabad Bench of this Tribunal appointed the applicant as Lower Division Clerk in the office of the Central Administrative Tribunal, Ahmedabad Bench on purely ad-hoc basis for a period not exceeding three months from the date of joining. It was also recited in the order that the appointment of the applicant was on purely ad-hoc basis and was liable to be terminated without assigning any reason or giving any notice.

2. On 15.4.1987 the Deputy Registrar terminated the services of the applicant by an order annexed as annexure A-II to the O.A. This order is being impugned in the present application.
3. It appears that the applicant filed a petition under Article 32 of the Constitution in the Hon'ble Supreme Court. That petition was numbered as CWP 955/88. The same was dismissed on 31.10.88 as withdrawn with the liberty to the applicant to approach this Tribunal at Delhi. That is how this O.A. has been filed.
4. A counter affidavit has been filed on behalf of the respondents. Shri K.B.S. Rajan, counsel for the applicant and Shri N.S. Mehta, Sr. Standing Counsel for the respondents have been heard. In the counter affidavit filed, the material averments are these. The services of the applicant were terminated in accordance with the <sup>terms</sup> and conditions of the appointment letter. Moreover, his work was not satisfactory during the period of three months when he was employed.

- 3 -

Services of all the ad-hoc LDCs were terminated on the expiry of the period of three months as per terms and conditions of the appointment letter. The ad-hoc clerks whose services were found satisfactory, were appointed for a further period of three months on ad-hoc basis.

5. In this O.A., though a number of reliefs have been claimed, the applicant has confined his prayer to the principal relief only, namely, quashing of the order whereby his services have been terminated.

6. In view of the terms of the letter of appointment, as indicated above, and in view of the averments made in the counter affidavit, this application has no merit and accordingly it is dismissed but without any order as to costs.

  
( B.K. Singh )  
Member (A)

  
( S.K. Dhamon )  
Vice Chairman (J)

vpc